

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.54978 of 2023**

Arising Out of PS. Case No.-169 Year-2022 Thana- JHAJHAGARH District- Gopalganj

Shashi Bhushan Giri Son Of Swaminath Giri Resident Of Village- Jamo
Mathiya, Ps- Jamo Bazar, District- Siwan

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Sanjay Kumar Pandey No.5
For the Opposite Party/s : Mr.Rana Randhir Singh

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 28-08-2023

Heard learned counsel for the parties.

2. The petitioner apprehends his arrest in a case registered for the offence under Section 395 of the Indian Penal Code and Section 27 of the Arms Act.

3. It is alleged that six miscreants, riding on three motorcycles, came at the shop of informant and on the point of pistol, looted gold & silver ornaments worth Rs. 55,60,000/- and cash of Rs. 95,000/- and thereafter, fled away from there.

4. Name of the petitioner transpired during course of investigation in the confessional statement of co-accused Swaminath Giri and some of the looted articles were recovered from the house of this petitioner. Petitioner has got one criminal antecedent also.

5. Considering the aforesaid facts and circumstances,



the prayer for anticipatory bail of petitioner is rejected.

(Prabhat Kumar Singh, J)

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